## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1836 ANSWERED ON:15.03.2005 WATER SUPPLY AND SEWAGE SERVICES Khanna Shri Vinod

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has any mechanism for financing augmentation of water supply and sewage services for municipal areas;
- (b) if so, the details thereof;
- (c) the funds advanced in the last plan period and this plan period so far to municipalities in this regard;
- (d) whether repayments/recovery are being made by the municipalities etc.; and
- (e) if not, the reasons therefor?

## **Answer**

## THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI A2AD):

- (a) and (b) The mechanism for financing augmentation of water supply and sewage services for municipal areas is through the schemes of Accelerated Urban Water Supply Programme and Infrastructure Development for Mega Cities. Under Centrally sponsored scheme of Accelerated Urban Water Supply Programme, Central assistance is released to State Govts. on 50:50 matching basis between the Centre and the States for implementation of water supply schemes only in small towns with population less than 20,000 as per 1991/2001 Census. Under the Centrally Sponsored Scheme for Infrastructure Development in Mega Cities, which is applicable to Mumbai, Kolkata, Bangalore, Hyderabad & Chennai, Grants are released to nodal agencies designated by State Govts. The State Level Sanctioning Committees sanction loans for projects to implementing agencies including Urban Local Bodies (ULBs.)
- (c) to (e) The funds are released under Accelerated Urban Water Supply Programme to State Govts. as grants under the scheme. The question of repayment/recovery does not arise. Recovery of loans under the Centrally Sponsored Scheme for Infrastructure Development in Mega Cities is watched by nodai agencies. As such information with regard to loans granted to Urban Local Bodies under the scheme is not centrally maintained.